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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.66 of 2000  
in  
OA.No.2115 of 1998

New Delhi, this 31<sup>st</sup> day of March, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)  
Hon'ble Smt. Shanta Shastry, Member (A)

In the matter of:

Ved Prakash & Ors ... Applicants  
(Through Shri S.Y.Khan, Advocate)

versus

Union of India & Others ... Respondents  
(Through Shri B.S.Jain, Advocate)

ORDER (by circulation)

By Smt. Shanta Shastry, M(A)

This RA is for review of order dated 20.1.2000 in OA.No.2115/99 which was dismissed. The grounds put forth for review are that the Tribunal has committed serious legal errors apparent on the face of record having been misled by the respondents with regard to material facts, extant instructions of the Railway Board and the law declared by the Hon'ble Supreme Court.

2. We have noted the points urged by the applicants. These are a repetition of the arguments in the OA. We had carefully considered the minutes dated 5.10.1998 of the Joint Meeting of the Permanent Negotiating Machinery and not overlooked them. What was overlooked was the objection of the respondents to the impugning of the said minutes, not the minutes themselves. We

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also took into account the instant instructions of the Railway Board as well as the judgement of the Hon'ble Supreme Court. There is no error apparent on the face of the record nor is there any glaring mistake. We do not hold that the decision calls for review. The RA is therefore dismissed.

*Shanta F*(Smt. Shanta Shastray)  
Member(A)*Lakshmi Swaminathan*(Smt. Lakshmi Swaminathan)  
Member(J)

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